

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**Appeal No. 239/2017**

**IN THE MATTER OF:**

Seahawk Container Line Pvt Ltd.

.....Petitioner

v.

ROC

.....Respondent

SECTION : Under Section 252 of the Companies Act

**Order delivered on 07.12.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**R. VARADHARAJAN**  
**Hon'ble Member (Judicial)**

For the Applicant / Petitioner :

For the Respondent :

For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel

**Order**

Learned Counsel/Representative for the petitioner is not present.

In the interest of justice, hearing is deferred to 10<sup>th</sup> January, 2018.

Sd/-  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd/-  
(R. VARADHARAJAN)  
Member (Judicial)